

सम्भरण निश्चित समय पर नहीं हो सका। पोलिथिलीन के कारखाने के बारे में राज्य सरकार से जमीन लेने के बारे में भी अनुमान से कुछ अधिक समय लग गया।

इन कारखानों की स्थापना करने के लिये काफी विदेशी मुद्रा सम्बन्धी जटिल समस्याएँ पैदा होने के कारण दोनों पार्टियों द्वारा जो उत्पादन को शुरू करने में समय लग रहा है, वह बहुत अधिक नहीं है।

इन कारखानों के पूरा न होने का परिणाम अभी तक यह हुआ है कि देश में प्लास्टिक उद्योग के लिये कच्चे माल की कमी अभी जारी है।

†[THE MINISTER OF INDUSTRY
(SHRI MANUBHAI SHAH): (a) No, Sir.

The manufacture of P.V.C by M/s. Ahmedabad Manufacturing & Calico Printing Company Ltd, Ahmedabad is linked up with the manufacture of Calcium Carbide. Production of Calcium Carbide is reported to have already commenced and P.V.C. manufacture is expected to be completed by June this year.

The second plant for Polyethylene being set up by M/s Union Carbide India Limited, Calcutta includes manufacture of a number of organic chemicals apart from polyethylene. This plant was inaugurated in March this year and some trial runs have commenced. Production is likely to be established in about two months time.

(b) Both the projects are complicated integrated schemes and owing to foreign exchange shortages it has been difficult to obtain supplies of capital equipment etc strictly on time. In case of the Polyethylene plant the land acquisition proceedings with the State Government also took slightly longer time than expected

In view of the complex issues involved in the setting up of these plants involving considerable foreign exchange requirements, the time being taken by both the parties to establish the manufacture of the items in question is not considered unduly long.

The result of the non-completion of these plants so far has been that the existing raw material shortages of the plastic industry in the country have continued]

समाचार पत्रों की कतरनों

१०६. श्री नवाबसिंह चौहान : क्या सूचना तथा प्रसारण मन्त्री यह बताने की कृपा करेंगे कि :

(क) १९६१ की पहली तिमाही में विभिन्न मन्त्रालयों/विभागों को समाचार आलोचना और टिप्पणियों से सम्बन्धित हिन्दी-पत्रों की कितनी कतरने भेजी गई; और

(ख) इसी अवधि में मन्त्रालयों/विभागों को अंग्रेजी पत्रों की कितनी ऐसी कतरने भेजी गई ?

†[NEWSPAPER CUTTINGS

109 SHRI NAWAB SINGH CHAUHAN Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the number of cuttings about the news, criticism and comments from the Hindi papers which were sent to the various Ministries/Departments in the first quarter of the year 1961; and

(b) what is the number of such cuttings from the English papers which were sent to the Ministries/Departments during the same period?]

सूचना तथा प्रसारण मंत्री (डा० बी०
बी० केशकर) : (क) और (ख)

हिन्दी . . . १,१५० लगभग
अंग्रेजी . . . २.५ लाख लगभग

†[THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b). Hindi—1150 approximately.

English—2.5 lakhs approximately.]

PAPERS LAID ON THE TABLE

THIRTEENTH ANNUAL REPORT AND ACCOUNTS OF THE NATIONAL NEWSPRINT AND PAPER MILLS LTD., NEPANAGAR AND RELATED PAPERS

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:

- (i) Thirteenth Annual Report and Accounts of the National Newprint and Paper Mills Limited, Nepanagar, for the year 1959-60, together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review of the working of the Company for the year 1959-60. [Placed in Library. See No. LT-2787/61 for (i) and (ii).]

THE CINEMA CARBONS (CONTROL) ORDER, 1961

SHRI MANUBHAI SHAH: I also lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification S.O. No. 738, dated the 3rd April, 1961, publishing the Cinema Carbons (Control) Order, 1961. [Placed in Library. See No. LT-2876/61.]

†[] English translation.

NOTIFICATION UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): I lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 535, dated the 10th April, 1961, adding the starch industry to Schedule I of the said Act. [Placed in Library. See No. LT-2881/61.]

NOTIFICATIONS UNDER THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT, 1954

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications of the Ministry of Rehabilitation:

- (i) Notification G.S.R. No. 370/R. Amdt. LIV, dated the 28th February, 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1961. [Placed in Library. See No. LT-2798/61.]
- (ii) Notification G.S.R. No. 460/R. Amdt. LV, dated the 24th March 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1961. [Placed in Library. See No. LT-2859/61.]
- (iii) Notification G.S.R. No. 492/R. Amdt. LVI, dated the 1st April, 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961. [Placed in Library. See No. LT-2859/61.]